HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 8TH MARCH, 2011 AT 10.30 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. RESUMPTION OF DISCUSSION ON THE GOVERNOR’S ADDRESS AND VOTING ON MOTION OF THANKS.

RESUMPTION of discussion on the following motion moved by Shri Venod Kumar, M.L.A. on the 7th March, 2011, namely :-

“That an address be presented to the Governor in the following terms :-

“That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 4th March, 2011 at 2.00 P.M.’”.

III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2010-2011 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREOF.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Instalment)-2010-2011.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment)-2010-2011.

IV. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT)- 2010-2011.

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand A MINISTER to move that a Supplementary sum not exceeding Supplementary Estimates No. 1

₹ 5,35,08,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 1- Vidhan Sabha.

Demand A MINISTER to move that a Supplementary sum not exceeding Supplementary Estimates No. 2

₹ 12,53,47,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 2- Governor and Council of Ministers.
Demand No. 3

A MINISTER
to move that a Supplementary sum not exceeding ₹ 2,63,70,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 3: General Administration.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 7-9

Demand No. 4

A MINISTER
to move that a Supplementary sum not exceeding ₹ 129,62,21,316/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 4: Revenue.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 10-16

Demand No. 5

A MINISTER
to move that a Supplementary sum not exceeding ₹ 8,62,59,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 5: Excise & Taxation.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 17-20

Demand No. 6

A MINISTER
to move that a Supplementary sum not exceeding ₹ 774,85,43,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 6: Finance.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 21-23

Demand No. 8

A MINISTER
to move that a Supplementary sum not exceeding ₹ 149,95,79,000/- for revenue expenditure and ₹ 1,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 8: Buildings & Roads.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 24-26

Demand No. 9

A MINISTER
to move that a Supplementary sum not exceeding ₹ 123,68,56,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 9: Education.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 27-29
Demand No. 10
A MINISTER

To move that a Supplementary sum not exceeding ₹ 22,39,45,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 10: Technical Education.

Pages 30-33

Demand No. 11
A MINISTER

To move that a Supplementary sum not exceeding ₹ 29,93,16,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 11: Sports and Youth Services.

Pages 34-37

Demand No. 12
A MINISTER

To move that a Supplementary sum not exceeding ₹ 3,16,19,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 12: Art & Culture.

Pages 38-41

Demand No. 13
A MINISTER

To move that a Supplementary sum not exceeding ₹ 200,74,98,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 13: Health.

Pages 42-60

Demand No. 14
A MINISTER

To move that a Supplementary sum not exceeding ₹ 3,32,45,000/- for revenue expenditure and ₹ 353,01,56,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 14: Urban Development.

Pages 61-68

Demand No. 15
A MINISTER

To move that a Supplementary sum not exceeding ₹ 212,24,96,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 15: Local Government.

Pages 69-70
Demand No. 16: A MINISTER to move that a Supplementary sum not exceeding ₹ 1,23,93,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 16 - Labour.

Demand No. 17: A MINISTER to move that a Supplementary sum not exceeding ₹ 1,74,70,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 17 - Employment.

Demand No. 18: A MINISTER to move that a Supplementary sum not exceeding ₹ 13,14,22,000/- for revenue expenditure and ₹ 85,83,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 18 - Industrial Training.

Demand No. 19: A MINISTER to move that a Supplementary sum not exceeding ₹ 71,12,76,398/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 19 - Welfare of SCs & BCs.

Demand No. 20: A MINISTER to move that a Supplementary sum not exceeding ₹ 136,87,43,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 20 - Social Security and Welfare.

Demand No. 21: A MINISTER to move that a Supplementary sum not exceeding ₹ 5,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 21 - Women and Child Development.
Demand No. 22
A MINISTER to move that a Supplementary sum not exceeding ₹ 9,72,71,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 22: Welfare of Ex-Servicemen.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 90-92

Demand No. 23
A MINISTER to move that a Supplementary sum not exceeding ₹ 371,53,19,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 23: Food & Supplies.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 93-94

Demand No. 24
A MINISTER to move that a Supplementary sum not exceeding ₹ 71,76,18,000/- for revenue expenditure and ₹ 68,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 24: Irrigation.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 95-105

Demand No. 25
A MINISTER to move that a Supplementary sum not exceeding ₹ 1,17,79,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 25: Industries.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 106-109

Demand No. 26
A MINISTER to move that a Supplementary sum not exceeding ₹ 40,16,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 26: Mines & Geology.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 110-111

Demand No. 27
A MINISTER to move that a Supplementary sum not exceeding ₹ 113,94,32,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 27: Agriculture.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 112-113
Demand No. 28
A MINISTER to move that a Supplementary sum not exceeding ₹38,79,42,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 28- Animal Husbandry and Dairy Development.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 114-118

Demand No. 29
A MINISTER to move that a Supplementary sum not exceeding ₹2,71,99,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 29- Fisheries.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 119-121

Demand No. 30
A MINISTER to move that a Supplementary sum not exceeding ₹12,12,88,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 30- Forest & Wild Life.

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Pages 122-123

Demand No. 32
A MINISTER to move that a Supplementary sum not exceeding ₹100,01,78,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 32- Rural & Community Development.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 124-125

Demand No. 33
A MINISTER to move that a Supplementary sum not exceeding ₹4,31,49,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 33- Co-operation.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 126-129

Demand No. 34
A MINISTER to move that a Supplementary sum not exceeding ₹108,00,39,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 34- Transport.

Supplementary Estimates (Second Instalment) 2010-2011
Pages 130-135
Demand No. 35
A MINISTER to move that a Supplementary sum not exceeding ₹ 20,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 35- Tourism.

Demand No. 36
A MINISTER to move that a Supplementary sum not exceeding ₹ 199,42,93,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 36- Home.

Demand No. 37
A MINISTER to move that a Supplementary sum not exceeding ₹ 2,50,25,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 37- Elections.

Demand No. 38
A MINISTER to move that a Supplementary sum not exceeding ₹ 102,59,11,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 38- Public Health and Water Supply.

Demand No. 39
A MINISTER to move that a Supplementary sum not exceeding ₹ 2,06,33,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 39- Information and Publicity.

Demand No. 40
A MINISTER to move that a Supplementary sum not exceeding ₹ 237,28,23,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 40- Power.
Demand No. 41

A MINISTER to move that a Supplementary sum not exceeding ₹ 3,10,27,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 41- Electronics and IT.

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Demand No. 42

A MINISTER to move that a Supplementary sum not exceeding ₹ 52,68,64,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 42- Administration of Justice.

Supplementary Estimates (Second Instalment) 2010-2011 Pages 158-166

Demand No. 43

A MINISTER to move that a Supplementary sum not exceeding ₹ 10,66,25,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 43- Prisons.

Supplementary Estimates (Second Instalment) 2010-2011 Pages 167-168

Demand No. 44

A MINISTER to move that a Supplementary sum not exceeding ₹39,78,000/- for revenue expenditure and ₹ 30,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2011 in respect of Demand No. 44- Printing and Stationery.

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Demand No. 46

A MINISTER to move that a Supplementary sum not exceeding ₹ 190,00,00,000/- for raising the corpus of Haryana Contingency Fund be granted to the Governor to defray charges that will come in the course of payment for unseen expenditure and new services in respect of Demand No. 46- Contingency Fund.

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CHANDIGARH: THE 7TH MARCH, 2011. SUMIT KUMAR, SECRETARY.